

Notification No.01/2022

Dated: 13.07.2022



DISTRICT LEGAL SERVICES AUTHORITY,
COIMBATORE

Advertisement for engaging qualified Advocates/Panel Lawyers on contract basis to work as a **Legal Aid Defense Counsel** in the District Legal Services Authority, Coimbatore.

As per the direction of the Tamil Nadu Legal Services Authority No.3910/S3/2022, Dated : 11.07.2022 and the minutes of the meeting of the District Legal Services Authority, Coimbatore dated 12.07.2022, applications are invited for engaging qualified Advocates/Panel Lawyers on contract basis for the following categories in the Legal Aid Defense Counsel System, may apply for the respective categories in the prescribed format, along with copies of all the testimonials and certificates duly self attested by the applicant.

Name of the Post	Chief Legal Aid Defense Counsel
No of Posts	01
Salary per Month (In Rs)	Rs.90,000/- Per Month
Desired Qualification	<ol style="list-style-type: none">1. Practice in Criminal Law for at least 10 years.2. Excellent oral and written communication skills.3. Excellent understanding of Criminal Law.4. Thorough understanding of ethical duties of a Defense counsel.5. Ability to work effectively and efficiently with Others with capability to lead.6. Must have handled at least 30 Criminal trials in Sessions Court,7. Knowledge of Computer System, preferable.

Name of the Post	Deputy Chief Legal Aid Defense Counsel
No of Posts	03
Salary per Month (In Rs)	Rs.60,000/- Per Month
Desired Qualification	<ol style="list-style-type: none">1. Practice in Criminal Law for at least 7 years.2. Excellent understanding of Criminal Law.3. Excellent oral and written communication skills.4. Skill in legal research, Thorough understanding of ethical duties of Defense counsel.5. Ability to work effectively and efficiently with Others with others.6. Must have handled at least 20 Criminal trials in Sessions Court,7. IT Knowledge with proficiency in work.

Name of the Post	Assistant Legal Aid Defense Counsel
No of Posts	04
Salary per Month (In Rs)	Rs.30,000/- Per Month
Desired Qualification	<ol style="list-style-type: none"> 1. Practice in Criminal Law from 1 to 3 years. 2. Excellent oral and written communication skills. 3. Thorough understanding of ethical duties of Defense counsel. 5. Ability to work effectively and efficiently with Others with others. 6. Excellent writing and research skills. 7. IT Knowledge with proficiency in work.

Nature of Work by Legal Aid Defense Counsel:

a) Chief Legal Aid Defense Counsel

- ❖ Conducting Trials and appeals and bail matters in courts along with deputy chief legal Aid Defense Counsel.
- ❖ Assigning duties of Deputy Chief Legal Aid Defense Counsel.
- ❖ Assigning duties of Assistant Legal Aid Defense Counsel for assisting him and Deputy Chief Legal Aid Defense Counsel and for Legal Research.
- ❖ Ensure proper legal research, planning effective defense strategy and thorough preparation in each and every legal aided case.
- ❖ Ensure maintenance of complete files of legal aid seekers.
- ❖ Ensure proper documentation with regard to legal aid assistance provided, ensure maintaining of up to date record of legal aided cases.
- ❖ Will be overall in charge of administration the office of Legal Aid Defense Counsel Office.
- ❖ Ensure quality of Legal Aid.
- ❖ Any Work / Duty assigned by Legal Services Authority.

b) Deputy Chief Legal Aid Defense Counsel

- ❖ Conducting Trials / Appeals / Remand Work / Bail Applications as assigned by Chief Legal Aid Defense Counsel.
- ❖ Filing and Arguing appeals and Bail Applications in Courts.
- ❖ Maintaining complete case files.
- ❖ Doing Legal research in Legal Aid Cases and Guiding assistant Legal Aid Defense Counsel and Law Students attached with the office in Legal Research.
- ❖ Proper Client interviews at various stages for quality research work and representation at remand, trial and appellate stage.
- ❖ Any Work / Duty Assigned by Legal Services Authority.

c) Assistant Legal Aid Defense Counsel

- ❖ Conducting legal research in legal aid cases.
- ❖ Visits to Jail Clinics twice in a week.
- ❖ Providing assistance at pre-arrest stage to suspects.
- ❖ Assisting Chief Legal Aid Defense Counsel and Deputy Legal Aid Defense Counsel in conduct of Legal Aid Cases.
- ❖ Assisting in developing a defense strategy after sitting through all of the evidence collected by the prosecution and after hearing the accused's version of what happened during the alleged crime in question.
- ❖ Visiting location / area of alleged crime, having discussions with family members etc, for effective and meaningful input for defense strategy.
- ❖ Handling queries of legal aid seekers.
- ❖ Updating legal aid seekers about the progress of their cases.
- ❖ Assisting in maintaining complete files of legal aid cases.
- ❖ Handling Legal Queries relating to criminal matters on telephone.
- ❖ Any other work related to legal aid assigned by Chief Legal Aid Defense Counsel.
- ❖ Any Work/ Duty assigned by Legal Services Authority.

Selection Procedure:

Legal Aid Counsel shall be engaged on contract basis, initially for a period of two years with a stipulation of extension on satisfactory performance if, the Project continues. Engaging Advocates/Panel lawyers as Chief Legal Aid Defense Counsel, Deputy Chief Legal Aid Defense Counsel, Assistant Legal Aid Defense Counsel will be based on merits, taking into account the knowledge, skills and experience of applicants. The selection shall be carried out by selection committee under the Chairmanship of the Principal District & Sessions Judge (Chairman,DLSA) as envisaged in NALSA (Free and Competent Legal Services) Regulations 2010, subject to final approval by the Executive Chairman of the TNSLSA.

Code of Ethics:-

Personnel engaged in the office of Legal Aid Defense Counsel shall observe the following conditions/code of ethics:

1. Personnel within the office of Legal Aid Defense Counsel shall not engage in any outside activity or act as an independent practitioner.
2. No personnel shall not act in any matter in which he/she has a direct or indirect personal or financial interest.
3. No personnel shall not willfully disclose or use, whether or not for the purpose of pecuniary gain, any information that he/she obtained , received or acquired during the fulfilment of his/her official duties and which is not available to members of the general public.

4. No personnel within the office of Legal Aid Defense Counsel shall not make use of his/her office or employment for the purpose of promoting or advertising any outside activity.
5. No personnel within the office of legal Aid Defense Counsel shall not solicit, agree to accept or accept, whether directly or indirectly, any gift favour, service, or other thing of value under circumstances from which it might be reasonably inferred that such gift, service, other thing of value was given or offered for the purpose of influencing him/her in, or rewarding him/her for, the discharge of his/her official duties.
6. Legal Aid Defense Counsel shall devote his/her full time to his/her duties for the office of the Legal Aid Defense Counsel and shall not engage in private practice of law during the term of Employment.
7. Every personnel of the office of Legal Aid Defense Counsel shall drive to preserve the public's confidence in the office's fair and impartial execution of its duties and responsibilities.
8. Legal Aid Defense Counsel shall also follow the code of ethics prescribed by Bar Council of India for lawyers.

Termination of Services:

Services of any Human Resource / staff including legal aid defense counsel engaged in the office of Legal Aid Defense Counsel can be terminated at any time, without any prior notice in the following cases:

- i. He/she substantially breaches any duty or service required in the office.
- ii. Seeks or accepts any pecuniary gains from the legal aid seekers.
- iii. Charged or Convicted for any offence.
- iv. Indulges in any type of political activities.
- v. Found incapable of rendering professional services of the required standards.
- vi. Failure to attend training programs without any sufficient cause.
- vii. Indulges in activities prejudicial to the working of legal aid Defense counsel office.
- viii. Using his/her position in legal aid defense counsel office to secure unwarranted privileges or advantages for him/herself or others.
- ix. Acts in breach of code of ethics.
- x. Remains absent without leave for more than Two Weeks.



**DISTRICT LEGAL SERVICES AUTHORITY,
COIMBATORE.**

Application for the post of Chief Legal Aid Defense Counsel, Deputy Chief Legal Aid Defense Counsel and Assistant Legal Aid Defense Counsel

Self Attested
Passport Size
Photo of the
Applicant

1	Name of the post applied for	:						
2	Name of the applicant (in English) as per the certificate.	:						
3	Name of the Father/Husband	:						
4	Date of Birth	:	DD	MM	YYYY			
5	Sex	:						
6	Bar Council Enrollment No	:						
7	Bar Council Enrollment Date and Year	:						
8	1. Educational Qualification (copy of mark sheets, certificates, Bar certificates and any other related self attested certificates to be enclosed)	:						
	2. Any other Addl. Qualification and experience certificates with self attested to be enclosed.	:						
9	Community (tick relevant community) (copy of certificate to be enclosed)	:	OC	BC	MBC	SC	ST	Others
10	Caste (with sub caste)	:						

11	Nationality/Religion.	:		
12	Native Place	:		
13	Whether the applicant married	:	Yes	No
14	Permanent Address	:		
15	Mobile Number & E-mail Id	:		
16	Experience, certificates to be attached	:		
17	Is the applicant punished in any criminal case? If, so give details.	:	Yes	No
18	Is there any civil/criminal case pending against the applicant. If yes state the application.	:	Yes	No
19	Is there any spouse / relative working in this Judicial Department, legal services authority, if it is so furnish the details.	:		
20	Already in Legal Aid Panel if yes, Mentioned the Empanelment Year	:		
21	No. of enclosures	:		

I declare that all the details furnished above are true to the best of my Knowledge.

Place:

Signature of the applicant

Date:

All the Applications, with passport size photos affixed and duly self attested on the right margin of the application, in the space provided, as mentioned should be submitted along with self attested copies of all the testimonials, certificate should be dispatched *through register post with a self addressed stamped envelope with a Cover on* or before **20.07.2022 up to 5.00pm** so as to reach the office of “**The Chairman, District Legal Services Authority, Combined Court Building, Coimbatore – 641018.**” The applications received after the last date will not be entertained under any circumstances.

All communications regarding the selection process will be published only in E-Court Coimbatore website. A separate communication letter will not be sent to the applicants.

-/Sd.XXXX/-

**Chairman / Principal District Judge,
District Legal Services Authority,
Coimbatore.**

Copy Communicated To:

- 1.The President, Bar Association, Coimbatore.
- 2.The President, Bar Association, Mettupalayam, Pollachi, Sulur and Valparai.
3. The System Analyst, Principal District Court, Coimbatore. (For e-court Website Publication).
4. The Public Relation Officer, District Collectorate, Coimbatore.
5. File.